IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Miscellaneous Application (COD) No.76500 of 2019
&
Service Tax Appeal No.76752 of 2019

(Arising out of Order-in-Appeal No.271/Ran/2019 dated 08.04.2019 passed by Commr. (Appeal I) of CGST & Excise, Ranchi)

M/s Janki Construction & Fabricators
H.No.269, Kumhar Toli, P.S.-Taitisilwai, Dist.-Ranchi, Pin-835103

Appellant

VERSUS

Commissioner of CGST & Excise, Ranchi
2nd & 3rd Floor, Grand Emerald, Ashok Nagar, Argora Road, Ranchi-834002

Respondent

Appearance:
Shri Lalan Kumar Yadav, Proprietor of the company
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI RAJEEV TANDON, TECHNICAL MEMBER

Misc.Order No…75063/2023
FINAL ORDER NO.75199/2023

DATE OF HEARING : 30.03.2023
DATE OF DECISION : 30.03.2023

PER RAJEEV TANDON :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-
(Rajeev Tandon)
Member (Technical)

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